

PROF. MADHU DANDAVATE (Rajapur) : The Minister himself has demanded discussion in this House. It must be permitted, Sir.

[Translation]

MR. SPEAKER : I do not disallow, I never disallow a discussion.

[English]

PROF. MADHU DANDAVATE : You are charitable, Sir. That is why we are approaching you through the Minister concerned.

12.10 hrs.

CONSTITUTION (FIFTY-THIRD AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

S. BUTA SINGH : I introduce the Bill.

STATE OF MIZORAM BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill to provide for the establishment of the State of Mizoram and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the State of Mizoram and for matters connected therewith."

The motion was adopted.

S. BUTA SINGH : I introduce ** the Bill.

PROF. MADHU DANDAVATE : With due protection to the Budhists.

MATTERS UNDER RULE 377

[English]

- (i) Need to provide an additional amount of rupees ten crores in the current budget for construction of Mathura-Alwar Broad-Gauge railway line

SHRI RAM SINGH YADAV (Alwar) : Under Rule 377, I am making a statement. Alwar is a growing industrial town of Rajasthan State. The Mathura-Alwar (119.75) B. G. railway line would accelerate the pace of industrial development of Alwar city and its adjoining areas. The latest estimated cost of construction of new railway line (B.G.) from Mathura to Alwar comes to rupees thirty four crore seventy four lakhs and ninety thousand only. According to Budget Estimates (Railway) 1986-87, the approximate expenditure upto the end of 1985-86 was estimated rupees two crores forty-eight lakhs and seventy-seven thousand only. Allocation for the project in the Budget estimates (Railways) 1986-87 are rupees one crore fifty lakhs only. This is a meagre amount for this project. The project is scheduled to be completed upto the end of Seventh Five Year Plan, but the present trend of allocation of funds causes apprehension in the minds of the elected representatives of the concerned areas that the construction work of Mathura-Alwar (119.75 Km.) B.G. railway line may not be completed within the stipulated period. Construction work of this railway line has started from Mathura end but it has to be started from Alwar end also. Land

* Published in Gazette of India Extraordinary Part II, Section 2, dated 4-8-1986.

**Introduced with the recommendation of the President.

Acquisition Officer, Alwar has yet to pay the compensation to the tenants and farmers of district Alwar whose lands for railway track have either been acquired or are being acquired.

I, therefore, urge upon the Government of India to provide an additional amount of Rs. ten crores in the current budget for this project and to take up the construction work of this railway line from Alwar end (side) also.

[*Translation*]

- (ii) Need to direct the Swatantra Bharat Mills, Delhi to provide alternative accommodation to their workers before demolishing their quarters

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh) : Mr. Deputy Speaker Sir, I want to draw the attention of the House, with your permission, to the following subject under Rule 377.

I am much worried about the plight of the workers in the Swatantra Bharat Mills because of the various statements made by people regarding them and also the newspaper reports. The life of the workers in general is already very difficult. According to these reports, the quarters of these mill-workers are being demolished to raise other structures there. The workers are being made homeless. I would request the Government to take immediate steps in this direction. If these workers are to be evicted from there, then proper housing arrangements must be made for them before such an action is taken. The Government must take necessary steps in this regard.

[*English*]

- (iii) Need to give family planning incentives to those persons also who undergo operations after one child

SHRI P.M. SAYEED (Lakshadweep) : Under Rule 377, I am making a statement.

I venture to bring to the notice of this House certain facts about the family planning programme being implemented.

The doctors discourage and also refuse to perform operations (Vasectomy or Tubectomy) on the couples who voluntarily offer to undergo such operations after having only one child.

The existing rules under which incentives are offered apply only to those couples who undergo the aforementioned operations after having two or three children. Those couples who desire to have only one child family are thus devoid of incentives.

As a matter of fact the couples who decide to stay childless or voluntarily have one child family should be given higher incentives. There are couples who wish to have second child in order to take advantage of the incentive available under the existing rules.

In view of the spectacular achievements made by the other countries like China by having one child family concept by offering very attractive incentives to motivate the people and to save the nation from population explosion.

12.12 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

- (iv) Need to enquire into the alleged non-use of imported diagnostics and treatment equipment lying idle in Delhi hospitals

SHRIMATI KISHORI SINHA (Vaishali) : The newspaper reports have several times exposed the state of affairs at the hospitals in Delhi where equipment for diagnostics and treatment imported at tremendous cost, is lying idle. The reports say that the major cause of this is total neglect of the hospital management in regard to maintenance of this equipment. In certain hospitals the technicians to use this equipment are not appointed. There are also no regulations regarding servicing by suppliers of equipment. There are also reports that similar equipment is available with certain private nursing homes and that certain medical personnel encourage patients to go to these private nursing homes with the excuse that the equipment in the hospital is not functioning. Thus a vested interest is created in keeping the hospital equipment